

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO.1579  
TO BE ANSWERED ON 27.11.2019**

**Coal Distribution Policy**

**1579.SHRIMATI VEENA DEVI:**

**Will the Minister of COAL be pleased to state:**

(a) whether the Government is planning to review and amend the Coal distribution policy in order to ensure supply of coal to the small and medium industrial units in view of re-allotment of coal blocks;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES**

**(SHRI PRALHAD JOSHI)**

**(a) to (c):** The New Coal Distribution Policy, 2007 (NCDP, 2007), provided for distribution of coal to those units/consumers in small and medium sector across the country whose requirement was less than 4,200 tonnes per annum and were otherwise not having any access to purchase coal or concluded Fuel Supply Agreement (FSA) for coal supply with coal companies. The earmarked coal quantity would be distributed through State Nominated Agencies (SNAs) notified by the State Governments. This provision of the NCDP, 2007 has been amended on 27.09.2016 by which the annual cap of 4,200 tonnes per annum for sale through SNAs has been increased to 10,000 tonnes per annum and the phrase of small and medium sector as mentioned in NCDP, 2007 has been amended as small, medium and others.

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